

(Ab) (2)  
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Court No.1

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD

Registration O.A. No.1227 of 1987

Raj Kumar .... Applicant

Versus

Union of India & Others .... Respondents.

Hon. Ajay Johri, A.M.

Hon. G.S. Sharma, J.M.

(By Hon. Ajay Johri, A.M.)

Shri V.K. Jaiswal is holding brief on behalf of Shri V.B.L. Srivastava. Shri Jaiswal wants time for moving an amendment application. We have perused this application. The reliefs sought in the application are that by means of injunction respondents No.2 and 3 be restrained from compelling the applicant to go to the Police Station G.R.P. Kanpur to get his statement recorded by the S.I. and that the respondents No.2 and 3 be restrained by means of an injunction or suitable writ from terminating the services of the applicant otherwise than in accordance with law. As far as relief No.(i) is concerned this Tribunal will not interfere in normal course of law and in any case the relief does not pertain to any service matter. As far as the relief No.(ii) is concerned the learned counsel has stated that the applicant has already been terminated

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from service. Since the relief was for issue of an injunction against the termination order which has already ~~been~~ materialised even in ~~case of~~ relief No. (ii) the application is no more ~~as it becomes infructuous.~~ sustainable. The application is therefore dismissed at admission stage.

Signature  
J.M.

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A.M.

Dated the 9th Aug., 1988.

RKM